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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

DA.NO. 389/88 & DA.NO. 394/88

Shri V.R.Ramamurthi,
Maruthi Nilayam,
12/15 Anna Nagar,
Cheyyar 604 407.

Applicant

V/S.

Secretary,
Dept. of Personnel & Training,
Ministry of Personnel, Public
Grievances & Pensions,
New Delhi

AND OTHERS.

Respondents

CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearances :

Applicant in person

Mr.J.D.Desai (for Mr.M.I.Sethna)
Advocate
for the Respondents

TRIBUNAL'S ORDER

Dated: 20.9.1988

Heard the applicant in person and Mr.J.D.Desai (for Mr.M.I.Sethna) for the respondents. Today the matter is fixed for admission. Mr.J.D.Desai prays for time as he has received a telex message from the respondents with a request for applying for an adjournment. The applicant states that he is residing at Cheyyar in Tamil Nadu. His grievance is that he has to pay Rs.1,000/- for coming to New Bombay in connection with this matter. We ask the applicant as well as Mr.Desai as to whether it would be convenient if the report is made to the Chairman for transferring the matter to the Madras Bench."

They both stated that it would be in the interest
of both the parties if this is done.

2. Accordingly, a report be sent to the Chairman
with a request that this matter may be transferred
to the Madras Bench. Along with the report, a copy
of this order should also be sent.